

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2085
TO BE ANSWERED ON THE 29TH JULY, 2016

SERVICE RELATED CASES OF DEFENCE PERSONNEL

2085. MAJ. GEN. B.C. KHANDURI AVSM (Retd.):

Will the Minister of DEFENCE ज़कक ea=h
be pleased to state:

- (a) the number of service related cases of defence personnel lying pending in various High Courts, Armed Forces Tribunals (AFTs) and the Supreme Court as on January 31, 2016;
- (b) the number of cases in which the Government has moved High Courts or the Supreme Court against the verdict of the Armed Forces Tribunal, year-wise;
- (c) the number of cases in which the High Courts or the Supreme Court have declined to interfere in the decisions given by the AFTs;
- (d) whether the Government has since decided to make any alternate arrangement to dispose of these cases expeditiously; and
- (e) if so, the details thereof and the time by which the new arrangement to dispose the cases expeditiously is likely to come in force?

A N S W E R

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI MANOHAR PARRIKAR)

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(a) **Information is as follows:**

Court	No. of Cases
AFT	8678
High Court	3920
Supreme Court	597
Total:	13193

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(b) Information is as follows:

Year	No. of Cases
2014	994
2015	333

(c)

Year	No. of Cases
2014	949
2015	446

(d) As per the existing mechanism, chairperson, AFT is empowered under Rule 3 of the AFT (Financial & Administrative Powers) Rules, 2008 to hold its sitting in circuit benches wherever necessary as an alternative arrangement in any place. In addition to this, new Benches are being set up wherever necessary.

(e) New bench of AFT at Jabalpur has been notified with effect from 09.05.2016 which shall have jurisdiction within Chattisgarh and Madhya Pradesh. Further, a regional bench of AFT, Srinagar is being notified soon in due course.
